

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14988/2011

(From the judgement and order dated 02/05/2011 in WP No.2237/2011
of The HIGH COURT OF BOMBAY)

JEEVAN CHANDRABHAN IDNANI & ANR

Petitioner(s)

VERSUS

DIVISIONAL COMM.R.KONKAN BHAVAN & ORS.

Respondent(s)

(With appln(s) for directions, permission to file additional
documents and office report)

Date: 07/12/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. Gaurav Agrawal, AOR

For Respondent(s)

Mr. Sudhanshu S.Choudhari, AOR

Mr. Shivaji M. Jadhav, AOR

Ms. Asha Gopalan Nair, AOR

UPON hearing counsel the Court made the following
O R D E R

Hearing concluded.

Judgment reserved.

(Chetan Kumar)
Court Master

(Juginder Kaur)
Assistant Registrar

Books referred in the Court

1. Bombay Provincial Municipal corporation Act, 1949.
2. The Maharashtra Local Authority Members Disqualification Rules, 1987